

वह संस्था जिसे कि 1962 में वास प्रावृत्त कलया गला था तला 1963 में कलन दो संस्थाओं को प्रावृत्त कलया गला था उनमें से ँक संस्था ने, दलया गला वास खाली कर दलया है । शेष 98 मामलों में कोई वास प्रावृत्त नहीं कलया गला था कल्योंकल सामान्य पूल में वास की प्रत्यधलक कमी है ।

Central Research Institute for Homoeopathy

3667. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 395 on the 19th August, 1965 and state:

(a) whether the Central Research Institute for Homoeopathy at New Delhi has started functioning;

(b) if not, the reasons for the delay; and

(c) when it will be opened?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c): The matter is still under consideration. Due to the recent emergency and financial stringency many schemes, including this one could not be persuaded. It will be taken up when the situation is easier.

Central Homoeopathic Council

3668. Shri Mohan Nayak: Will the Minister of Health and Family Planning be pleased to refer to the reply given to Unstarred Question No. 2735 on the 30th April, 1964 and state:

(a) the reasons for not implementing so far the recommendation made by the various Government Committees such as Dave Committee, Homoeopathic Enquiry Committee and the Planning Commission regarding the setting up of a Central Homoeopathic Council;

(b) whether Government propose to form a common Central Council for all the indigenous systems of medicine; and

(c) if so, how long it will take to bring such a Council into existence?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). The question of constituting a Central Homoeopathic Council was to be considered after uniform standards of education in Homeopathy has been introduced all over the country. This has not been achieved so far. The Government are however, considering the question of having a common Council for all systems of medicine other than modern medicine for which a Council already exists. It is not possible to say at present when such a Council will be established.

Wage Board for Electricity Workers in Kerala

3669. Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government's attention has been drawn to the resolutions passed by the Electricity Workers' Union at their meeting held at Ernakulam on the 24th March, 1966 regarding constitution of a Wage Board for Electricity Board Employees, settlement of Bonus from 1964, and increase in Dearness Allowance according to the increase in the cost of living index; and

(b) if so, the reaction of Government thereto?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) and (b). The information is being collected and will be placed on the Table of the House as soon as possible.

Kerala State Electricity Board

3670. Shri A. V. Raghavan:
Shri Warrior:
Shri Vasudevan Nair:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether Government are aware that in a writ petition filed by a contractor of the Kerala State Electricity